

(20)

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI.

ORIGINAL APPLICATION No.359/2016

Date of Decision: 07.01.2019.

CORAM: HON'BLE SHRI R. VIJAYKUMAR, MEMBER (A)
HON'BLE SHRI R.N. SINGH, MEMBER (J)

Shri S.K. Malhotra,
Senior Technical Assistant -'B' (Retd.)
R/at A-39 Kasturba Housing
Society Vishrantwadi, Pune 411 015. ... *Applicant*
(By Advocate Ms. Sujata Krishnan)

VERSUS

1. The Union of India,
Through the Secretary, Ministry of
Defence, South Block, New Delhi 110 011.
2. The Scientific Advisor,
Ministry of Defence, South Block,
New Delhi 110 011.
3. The Director,
Research and Development Establishment
(ENGRS), Dighi, Pune 411 015. ... *Respondents*
(By Advocate Shri R.R. Shetty)

ORDER (Oral)
Per : Shri R. Vijaykumar, Member (A)

Heard the learned counsel for the
Applicant for sometime.

2. Learned counsel for the applicant
submits that the applicant has filed a
representation on 14.03.2016 (Annex.A-5) in
continuation of his earlier representation
dated 09.12.2015 (Annex.A-4) and no reply

has been received. She further submits that the applicant would be satisfied if the OA is disposed of with direction to the respondents to consider the aforesaid representations of the applicant and dispose of the same by a reasoned and speaking order.

3. In view of the above, the OA is disposed of with direction to the respondents to decide the aforesaid representations dated 14.03.2016 (Annex.A-5) and 09.12.2015 (Annex A-4) and dispose of the same by passing a reasoned and speaking order, within a period of ten weeks from the date of receipt of certified copy of this order.

4. In the aforesaid terms, the OA is disposed of. No order as to costs.

(R.N. Singh)
Member (J)

(R. Vijaykumar)
Member (A)

dm.

J V 11